
(2022) 04 DEL CK 0125

In the Delhi High Court

Case No : Civil Writ Petition No. 3170 Of 2022

Bimal Kumar Bimlesh (Retd)

APPELLANT

Vs

Union Of India & Ors.

RESPONDENT

Date of Decision : 04-04-2022

Acts Referred:

Central Civil Services (Pension) Rules, 1972 — Rule 37

Citation : (2022) 04 DEL CK 0125

Hon'ble Judges : Suresh Kumar Kait, J;Sudhir Kumar Jain, J

Bench : Division Bench

Advocate : Bipin Bihari, Richa Dhawan

Final Decision : Disposed Of

Judgement

1. The present petition has been preferred seeking quashing and setting aside of impugned order dated 22.06.2021; direction to respondents to grant pro-rata pension to the petitioner from the date of his discharge with all consequential benefits in terms of judgment dated 09.01.2019 in W.P.(C) No. 10026/2019 and judgment dated 08.02.2021 in W.P (C) 9905/2019 passed by this Court.

2. Learned counsel for petitioner has submitted that vide Notification No. 8(3)/86/A/D (Pension/Services) dated 19.02.1987 issued by the Government of India/ Ministry of Defence, officers with not less than 10 years of qualifying service are entitled to receive pro-rata pension worked out under the method specified. Learned counsel further submits that the petitioner was enrolled in Indian Air Force (IAF) as an Airman on 21.05.1996 and he stood discharged from services of IAF on 10.12.2007 after serving 11 years, 200 days of regular service. He had preferred a representation dated 25.05.2021 to the respondents to grant him pro-rata pension, which was rejected by the respondents on 22.06.2021. Therefore, it is prayed that respondents be directed to issue pro-rata pension to petitioner.

3. Notice issued.

4. Learned counsel for the petitioners submits that by virtue of Notification no.

28/30/2004-P & PW (B) dated 26.05.2005 and in terms with Rule 37 of Central Civil Services (Pension) Rules, 1972, all employees of Central Government are entitled to grant of pro-rata pension. Further submits that in view of judgment dated 09.01.2019 in W.P.(C) No. 10026/2019, which is upheld by the Hon'ble Supreme Court, respondents be directed to grant pro-rata pension with arrears to the petitioners for their past services in Air Force.

5. Upon hearing, we dispose of the present petition with direction to respondents to consider the case of petitioners and release pro-rata pension, if found eligible, with appropriate interest in terms of judgment dated 09.01.2019 in W.P.(C) No. 10026/2019 and judgment dated 08.02.2021 in W.P (C) 9905/2019 passed by this Court.

6. With directions as aforesaid, the present petition is disposed of. Pending application also stands disposed of.